4632. SHRI PRATAPRAO JADHAV:
SHRI RAVINDRA KUSHWAHA:
SHRI BIDYUT BARAN MAHATO:
SHRI SUDHEER GUPTA:
SHRI SANJAY SADASHIVRAO MANDLIK:
SHRI SHRIRANG APPA BARNE:
SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:
SHRI SUBRAT PATHAK:
SHRI RAVI KISHAN:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government is aware about wrongful use of LPG cylinders made for domestic and commercial use by various Oil Marketing Companies (OMCs) and if so, the details thereof;

(b) whether the Government held any meeting/consultation with OMCs in this regard and if so, the details thereof along with the response of OMCs in this regard;

(c) whether the Government proposes to make an amendment in commercial and industrial distribution agreement for domestic supply;

(d) if so, the details thereof and the time by which it is likely to be implemented; and

(e) if not, the corrective measures taken/being taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS
(SHRI RAMESWAR TELI)

(a) & (b) It has been reported by the Public Sector Oil Marketing Companies (OMCs) that due to the existing price difference between domestic LPG and commercial LPG, the possibility of diversion of domestic LPG cylinders for commercial use by unscrupulous elements cannot be ruled out. Complaints of diversion are investigated by OMCs and if the complaint is established, action is taken as per provisions of Marketing Discipline Guidelines (MDG)/Distributorship Agreement.

(c) to (e) Sale of Non Domestic LPG is commercial activity and not within the purview of the Government. OMCs have reported that commercial LPG business is a highly competitive business with the presence of private LPG marketers and the customer has complete freedom to choose any supplier.